

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri Rakesh Nath, Member**

**Petition No. 7/2007**

**In the matter of**

Approval of tariff for supply of infirm power from Kahalgaon Super Thermal Power Station, Stage-II, Phase-II (500 MW),

**And in the matter of**

National Thermal Power Corporation Ltd.

**Petitioner**

**Vs**

1. West Bengal State Electricity Board, Kolkata
2. Bihar State Electricity Board, Patna
3. Power Deptt., Govt. of Sikkim, Gangtok
4. Madhya Pradesh Power Trading Corporation Ltd., Jabalpur
5. Maharashtra State Electricity Distribution Company Limited, Mumbai
6. Gujarat Urja Vikas Nigam Limited, Baroda
7. Uttar Pradesh Power Corporation Limited, Lucknow
8. Power Development Deptt., Govt. of J & K, Srinagar
9. Power Deptt., Union Territory of Chandigarh, Chandigarh
10. Punjab State Electricity Board, Patiala
11. Himachal Pradesh State Electricity Board, Shimla
12. Jaipur Vidyut Vitran Nigam Ltd., Jaipur
13. Ajmer Vidyut Vitran Nigam Ltd., Ajmer
14. Jodhpur Vidyut Vitran Nigam Ltd., Jodhpur
15. Chhattisgarh State Electricity Board, Raipur
16. Haryana Power Generation Co. Ltd. Panchkula
17. Delhi Transco Limited, New Delhi
18. Electricity Deptt. Administration of Dadra and Nagar Haveli (DNH), Silvassa
19. Electricity Deptt. Administration of Daman & Diu, Daman
20. Jharkhand State Electricity Board, Ranchi
21. Grid Corporation of Orissa Ltd., Bhubaneswar

**Respondents**

**ORDER**

The present application has been made for approval of the rate for supply of infirm power from Kahalgaon Super Thermal Power Station, Stage-II, Phase-II (500

MW) (hereinafter referred to as “the generating station”). The petition is admitted by circulation.

2. The first unit of the generating station is likely to be synchronized in the month of June 2007. Power Purchase Agreements, have been signed by the petitioner with the respondent beneficiaries, though final allocation of power is yet to be made by Ministry of Power.

3. The petitioner has claimed energy charge of 129.86 paise/kWh (ex-bus) as the rate of infirm power based on operational norms notified by the Commission and weighted average price and GCV of fuels supplied to Kahalgaon STPS Stage I during September 2006 to November 2006 as given hereunder:

Sp. Oil Consumption	ml/kWh	2
Auxiliary Consumption	%	7.5
Heat Rate	k cal/kWh	2450
Expected Coal Cost	Rs./MT	1315.08
Expected Oil Cost	Rs./kl	21173.42
GCV of Coal	kcal/kg	2757.67
GCV of Oil	kcal/l	9962

4. Accordingly, energy charge @ 129.86 paise/kWh as the infirm power rate from the date of synchronization of the unit is allowed. The above energy charge shall be subject to adjustment in accordance with Fuel Price Adjustment formula specified by the Commission.

5. The petitioner shall submit the following data duly certified by the auditors, at the time of filing of petition for regular tariff, namely:

- (a) Total quantity and cost of fuel (s) actually consumed up to the date of commercial operation;

- (b) Quantity and cost of fuel(s) balance in stock as on the date of commercial operation, and not to be capitalized; and
- (c) Quantum of infirm energy supplied up to the date of commercial operation and the revenue earned as a result thereof.

6. The petition stands disposed of accordingly.

**sd-/  
(RAKESH NATH)  
MEMBER  
New Delhi, dated the 20<sup>th</sup> April 2007**

**sd-/  
(BHANU BHUSHAN)  
MEMBER**